RNI No. MAHBIL /2009/35527

सत्यमेव जयते

महाराष्ट्र शासन राजपत्र

असाधारण भाग चार-क

वर्ष १२, अंक ४४] शनिवार, ऑक्टोबर ३, २०२६/आश्विन ११, शके १९४८ [पृष्ठे २, किंमत : रुपये ९.००

असाधारण क्रमांक ६८

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाव्यतिरिक्त इतर वैधानिक प्राधिकाऱ्यांनी तयार केलेले
(भाग एक, एक-अ व एक-ल यांमध्ये प्रसिद्ध केलेले वैधानिक नियम व आदेश यांव्यतिरिक्त इतर)
वैधानिक नियम व आदेश; यात भारत सरकार, उच्च न्यायालय, पोलीस आयुक्त, आयुक्त (राज्य उत्पादन शुल्क), जिल्हादंडाधिकारी व निवडणूक आयोग, निवडणूक न्यायाधिकरण, निवडणूक निर्णय अधिकारी व निवडणूक आयोगाखालील इतर प्राधिकारी यांनी तयार केलेले वैधानिक नियम व आदेश यांचा समावेश होतो.

THE HIGH COURT OF JUDICATURE AT BOMBAY

DRAFT NOTIFICATION

No. Rule/P.1601/Notification No.13/2026 .— In exercise of the powers conferred under section 122 of the Code of Civil Procedure, 1908 and other powers enabling it in this behalf, the Hon'ble the Chief Justice and Judges of the Bombay High Court are pleased to make the following rules to amend the "Bombay High Court (Empanellment of Couriers for Services of Process in Civil Proceedings) (Amendment) Rules, 2026", namely

"Bombay High Court (Empanellment of Couriers for Services of Process in Civil Proceedings) (Amendment) Rules, 2026"

CHAPTER – I

1. Short title and commencement :–

(1) These Regulations may be called the **"Bombay High Court (Empanellment of Couriers for Services of Process in Civil Proceedings) (Amendment) Rules, 2026".**

(2) These Rules shall come into force with effect from the date of its publication in the *Official Gazette*.

3. Application.—

In Rule 3 of Chapter I, delete the word " **and** " and **insert comma ' , '** before the word 'Nagpur' and insert the words " **and Circuit Bench at Kolhapur** " after the word 'Nagpur' and before the word 'or any Subordinate Court'.

4. Definition.—

In Rule 4(d), insert the words with comma **" , Circuit Bench at Kolhapur"** after the word 'Aurangabad' and before the words 'and High Court of Bombay at Goa'.

High Court of Judicature at Bombay,
Dated 1st October, 2026.

S. C. MUNGHATE,
Registrar General.

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